

(2021) 04 SEBI CK 0078

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.417, 486 Of 2020, 556 Of 2021, Appeal No.424 Of 2020

Chandrasen Bhise

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 20-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0078

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Shradha Achliya, Chandansingh Shekhawat, Jinal Garasia, Shyam Mehta, Mihir Mody, Arnav Misra, K. Ashar

Judgement

1. Having heard the learned counsel for the appellant, we find that the matter requires to be disposed of finally. List on May 19, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.